

निरीक्षण प्रतिवेदन

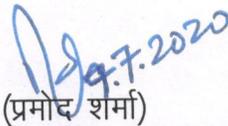
विषय :- मेसर्स वीनस माईनिंग एण्ड मिनरल्स रेत खदान के संबंध में।
संदर्भ :- माननीय राष्ट्रीय हरित अधिकरण के प्रकरण क 26/2020 (CZ)
(I.A. No. 57/2020) आदेश दिनांक 08.06.2020 के पालनार्थ।
निरीक्षण दिनांक :- 07.07.2020

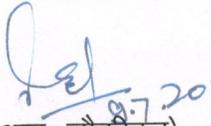
मध्य प्रदेश शासन खनिज साधन विभाग मंत्रालय भोपाल आदेश क 442/132/2020/12/1 दिनांक 03.02.2020 के माध्यम से रेत उत्खनन हेतु मेसर्स वीनस माइनिंग एण्ड मिनरल्स के पक्ष में हस्तांतरित की गई है। छायाप्रति संलग्नक-1 अनुसार है।

मेसर्स वीनस माईनिंग एण्ड मिनरल्स द्वारा स्टेट एनवायरनमेंट इम्पेक्ट असेसमेंट अथोरिटी (म.प्र.) भोपाल से पर्यावरणीय स्वीकृति (ई.सी.) प्राप्त की गई है, छायाप्रति संलग्न है। संलग्नक-2, जिसमें रेत उत्खनन क्षमता 86400 घन मीटर प्रतिवर्ष हेतु ई.सी. प्रदत्त की गई है। तत्पश्चात म.प्र. प्रदूषण नियंत्रण बोर्ड गुना द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के तहत सम्मति प्रदत्त की गई है जिसकी वैधता 02.02.2021 तक है। छायाप्रति संलग्न है, संलग्नक-3।

माननीय राष्ट्रीय हरित अधिकरण प्रिंसिपल बैंच नई दिल्ली में प्रस्तुत ओ.ए. कमांक 26/2020 एवं आई.ए. 57/2020 ओम प्रकाश वर्मा विरुद्ध म.प्र.शासन में पारित आदेश दिनांक 08.06.2020 में रेत खदान कल्याणपुर तहसील करैरा जिला शिवपुरी में भारी मशीनों एवं पनडुब्बी से रेत खनन किये जाने के संबंध में गठित जाँच समिति द्वारा संयुक्त रूप से दिनांक 07.07.2020 को स्थल निरीक्षण अनुविभागीय अधिकारी करैरा, खनिज अधिकारी शिवपुरी एवं क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण बोर्ड गुना द्वारा किया गया है। निरीक्षण दौरान स्थल पर भारी मशीनों एवं पनडुब्बी आदि का उपयोग कर रेत खनन होते नहीं पाया गया। निरीक्षण दौरान लिए गये छायाचित्र संलग्न है।


(व्ही.एस. राय)
07/07/2020
क्षेत्रीय अधिकारी, गुना


(प्रमोद शर्मा)
07.7.2020
खनिज अधिकारी शिवपुरी


(के.आर. चौकीकर)
07.7.20
अनुविभागीय अधिकारी (एस.डी.एम)
करैरा जि. शिवपुरी

मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

// आदेश //

भोपाल दिनांक

क्रमांक- 132/2020/12/1 - मध्यप्रदेश रेत (उत्खनन, परिवहन, भंडारण एवं व्यापार) नियम, 2019 के अंतर्गत की गई निविदा प्रक्रिया में जिला शिवपुरी हेतु मेसर्स वीनस माईनिंग एण्ड मिनरल्स को सफल निविदाकार घोषित किया गया है। उक्त के कम में शासन द्वारा निम्नांकित रेत खदान मेसर्स वीनस माईनिंग एण्ड मिनरल्स के पक्ष में हस्तांतरित की जाती है।

क्रमांक	जिला	तहसील	खदान का नाम	खसरा नं.	रकबा (हे०)
1	शिवपुरी	करेरा	कल्याणपुर (ग्राम पंचायत पपरेडू)	1	4.800

(राजेश कुमार कौल)

अवर सचिव

म०प्र० शासन, खनिज साधन विभाग

भोपाल, दिनांक

08/08/2020

पृष्ठ क्र० 132/2020/12/1
प्रतिलिपि -

1. सदस्य सचिव, म०प्र० सिया, पर्यावरण परिसर, भोपाल।
2. कलेक्टर, जिला-शिवपुरी, म०प्र०।
3. कार्यपालक संचालक, म०प्र० राज्य खनिज निगम, पर्यावास भवन, भोपाल।
4. संचालक, भौमिकी तथा खनिकर्म, म०प्र०, भोपाल।
5. मेसर्स वीनस माईनिंग एण्ड मिनरल्स, शिवपुरी, म०प्र०।
6. सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
गार्ड फाईल।

अवर सचिव

म०प्र० शासन, खनिज साधन विभाग



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony

Bhopal - 462015

visit us <http://www.mpselaiaa.nic.in>

Email: mpselaaa@gmail.com

Tel.: 0755 - 2465970, 2465859

Fax: 0755 - 2462135

No: 4416 /SEIAA/20
Date: 14.02.2020

To
M/s Venus Mining and Mineral,
Partner Shri Pawan Jain
R/o Hotel P.S. Residency Compound, Bypass
Road, Dist. Shivpuri, MP.

Case No 6784/2020: Prior Environmental Clearance for Sand Quarry (Opencast Manual Method) in an area of 4.800 ha. for production capacity of 86400 cum/year at Khasra No. 1 at Village- Kalyanpur-A, Tehsil - Karera, Dist. Shivpuri by M/s Venus Mining and Mineral, Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist. Shivpuri, MP.

The case was discussed in 596th SEIAA meeting dtd.3.02.2020 and it was recorded that.....

- (1) It was noted that the PP had applied in Form-I for Prior Environmental Clearance of 4.800 ha. for production capacity of 86400 cum/year at Khasra No. 1 at Village Kalyanpur-A, Tehsil - Karera, Dist.- Shivpuri by Sarpanch/Sachiv Gram Panchyat - Papredu, R/o Village- Kalyanpur Tehsil - Karera, Dist. Shivpuri MP.
- (2) The Prior Environmental Clearance letter was issued DEIAA, Shivpuri vide L.No. Q/Khani/3-6./DEIAA/2159/2018 dated 28.9.18 in the name of " Sarpanch/Sachiv Gram Panchyat Papredu, R/o Village- Kalyanpur Tehsil - Karera, Dist. Shivpuri MP. ".
- (3) It is noted that PP has requested vide no Nil dtd.20.12.2019 to make amendment in the Prior EC letter by changing the name of PP of the mining project namely " M/s Venus Mining and Mineral, Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist. Shivpuri, MP." in place of Sarpanch/Sachiv Gram Panchyat Papredu, R/o Village- Kalyanpur, Tehsil - Karera, Dist. Shivpuri MP.
- (4) It is noted that in support of his request the PP has submitted the following documents
 - i. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of M/s Venus Mining and Mineral, Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist. Shivpuri, MP.

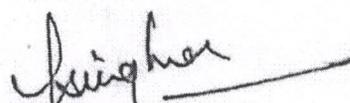
- ii. Notarised affidavit of Sarpanch/Sachiv Gram Panchyat Papredu, R/o Village- Kalyanpur Tehsil - Karera, Dist. Shivpuri MP. ".mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
- iii. Copy of Prior EC issued by DEIAA vide letter No. Q/Khani/3-6./DEIAA/2159/2018 dtd.28.9.2018.
- iv. Copy of Environmental Management Plan of M/s Venus Mining and Mineral,Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist. Shivpuri, MP.
- v. Copy of Approved Mining Plan with Replenishment Plan of M/s Venus Mining and Mineral,Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist. Shivpuri, MP.
- vi. Lease transfer order issued by Mineral Resource Department order to M/s Venus Mining and Mineral,Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist. Shivpuri, MP.vide letter No. 441/132/2020/12/1 dated 3.2.2020.

(5) It is noted that in EIA Notification 2006 as per **Para-11 Transferability of Environmental Clearance (EC)** there is a provision of transferring the EC.

Para-11 :- *A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.*

In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued by DEIAA, Shivpuri on 28.09.2018 in the name of " Sarpanch/Sachiv Gram Panchyat Papredu, R/o Village- Kalyanpur R/o Village- Kalyanpur Tehsil - Karera, Dist. Shivpuri MP." is hereby transferred to M/s Venus Mining and Mineral,Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist. Shivpuri, MP ". for Sand Quarry in an area of 4.800 ha. for production capacity of 86400 cum/year at Khasra No. 1 at Village- Kalyanpur-A, Tehsil - Karera, Dist. Shivpuri." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.

Hence, the Prior Environmental Clearance issued to Sarpanch/Sachiv Gram Panchyat Papredu, R/o Village- Kalyanpur R/o Village- Kalyanpur Tehsil - Karera, Dist. Shivpuri MP.vide letter no.Q/Khani/3-6./DEIAA/2159/2018 dtd.28.9.2018 for production capacity of 86400 cum/year at Khasra No. 1 at Village- Kalyanpur-A, Tehsil - Karera, Dist. Shivpuri (MP) is hereby transferred to M/s Venus Mining and Mineral,Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist. Shivpuri, MP. on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.


(Jitendra Singh Raje)
Member Secretary

Endt No. / SEIAA/20 Dated:

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC-II, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-462016
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
4. Collector, District - Shivpuri, M. P.
5. Divisional Forest Officer, District - Shivpuri, M. P.
6. I.A. Division, Monitoring Cell, MoEF & CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District - Shivpuri, M. P.
10. Sarpanch/Sachiv Gram Panchyat Papredu, R/o Village- Kalyanpur R/o Village- Kalyanpur Tehsil - Karera, Dist. Shivpuri MP
11. Data Entry Operator, SEIAA for upload on website.
12. Guard file

(Dr.Sanjeev Sachdev)
Officer-In-Charge



Consent Order

M.P. Pollution Control Board - Guna
Tanker Parking Area, GAIL Complex, Vijaypur,
Dist : GUNA
Tele : 07544-274098

संल ११९-३

RED-SMALL	CCA-Expansion	CONSENT NO: ***	PCB ID: 118189
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NO: /MPPCB/GUN
Outward No:13904,18/02/2020

Consent No:AW-74192

To,
The Occupier,
M/s. VENUS MINING & MINERALS, (SAND MINE)
SHRI PAWAN KUMAR JAIN PARTNER HOTEL P.S. RESIDENCY SHIVPURI,
S.NO. 01 AREA 4.800 HEC, VILL. KALYANPUR-A, TEHSIL-KARERA, DISTT-SHIVPURI,
SIDC : NOT IN SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 968526 Dt. 17/02/2020 and last communication received on Dt.06/02/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 02.02.2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: S.NO. 01 AREA 4.800 HEC, VILL. KALYANPUR-A, TEHSIL-KARERA, DISTT-SHIVPURI,
- b. Product & Production Capacity:

PRODUCT	PER ANNUM PRODUCTION CAPACITY
SAND	86400 CUM (EIGHTY SIX THOUSAND FOUR HUNDRED CUBIC METER)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 02.02.2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

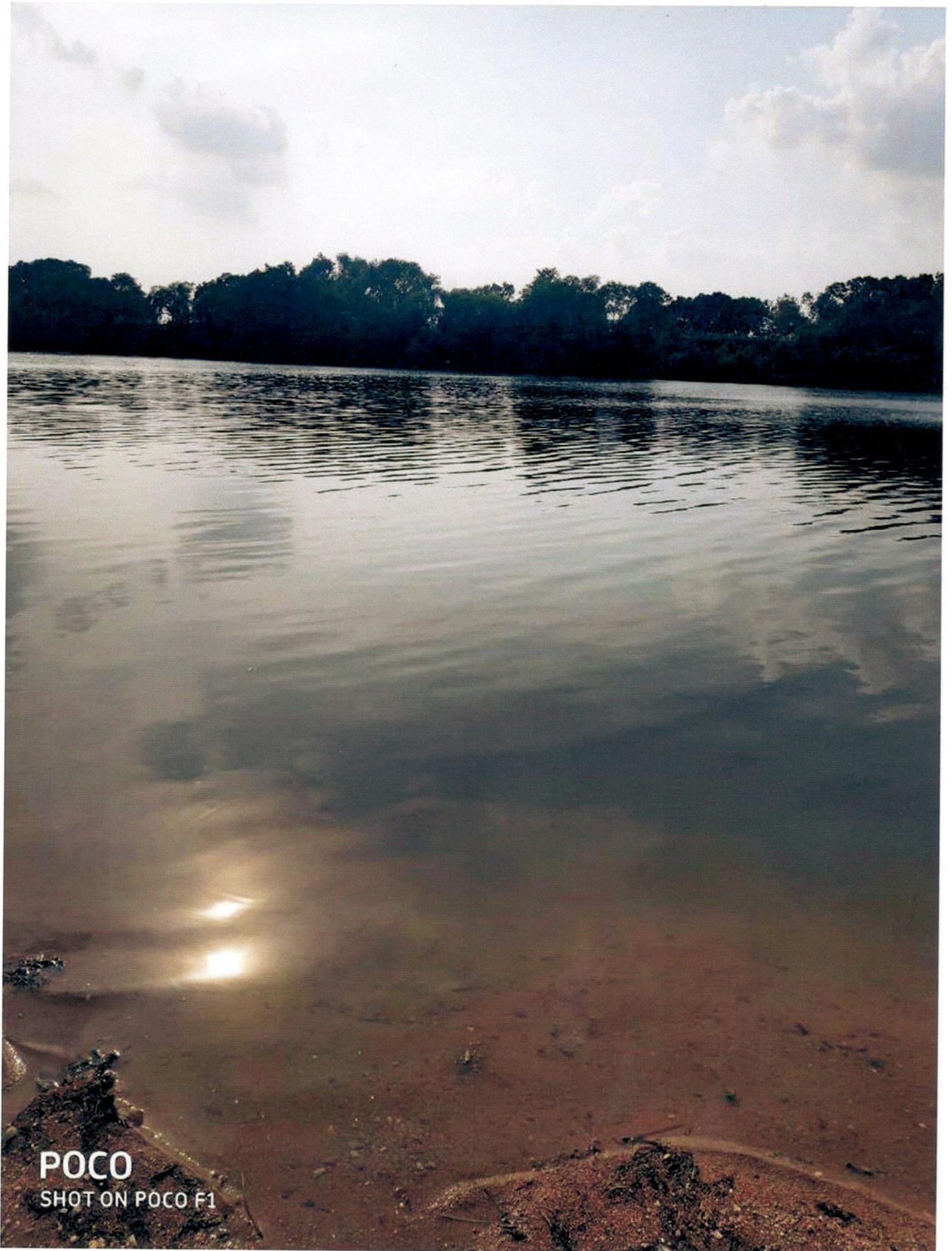
Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

e-Sign
Digitally Sign with Aadhaar

e-Signed On 18/02/2020 14:52:03
(Organic Authentication on AADHAR from UIDAI Server)

NETRAPAL SINGH
Regional Officer



POCO
SHOT ON POCO F1

